

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 316 of 2019

IN THE MATTER OF:

Mr. Abhishek Jaiswal (Shareholder)

...Appellant

Versus

**M/s. Raj Process Equipments
& Systems Pvt. Ltd. & Anr.**

...Respondents

Present:

For Appellant :

Mr. Dhruv Gupta, Advocate

For Respondents :

Ms. Pratiksha Sharma, Advocate

O R D E R

03.07.2019 It is informed that no settlement is reached between the parties. In the circumstances, we intend to hear the appeal on merit.

Place the case 'for Admission (After Notice)' on **30th July, 2019**.

In absence of any order of stay, in the meantime, the 'Interim Resolution Professional' will ensure that the company remains going concern and will take assistance of the (suspended) Board of Directors and the officers/ Directors/employees. The person who is authorised to sign the bank cheques may issue cheques but only after approval of the 'Interim Resolution Professional'. The bank account of the 'Corporate Debtor' be allowed to be operated for day-to-day functioning of the company such as for payment of current bills of the suppliers, salaries and wages of the employees'/workmen electricity bills etc.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc